

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4755
ANSWERED ON:07.08.2009
CHILD WELFARE COMMITTEES
Jindal Shri Naveen

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the District Child Welfare Committees have been set up all over the country for the protection of children;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefore?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): The Child Welfare Committees are set up by the State Governments/UT Administrations under Section 29 of the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006, for children in need of care and protection. The number of Child Welfare Committees set up in the Country, State-wise, as per the information in the Ministry of Women and Child Development received from the State Governments/UT Administrations, is given at Annexure.